

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 2281 of 2020

Anil Kumar Yadav

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Shailendra Jit, Advocate

For the State

: Mr. Ramesh Kumar, A.P.P.

Order No. 04

Dated 25th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Markacho P.S. Case No. 99 of 2009 corresponding to G.R. No. 574 of 2009.

It appears that this is a case of misuse of privilege of bail. The petitioner was granted bail in B.A. No. 6222 of 2010. However, on account of his non-appearance, his bail bond was cancelled on 24.01.2019 and he was declared an absconder on 29.09.2019. The petitioner appears to be in custody since 16.12.2019.

Regard being had to the period of custody, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Koderma in connection with Markacho P.S. Case No.99 of 2009 corresponding to G.R. No. 574 of 2009.

(RONGON MUKHOPADHYAY,J.)